

(b) Does not arise.

(c) The Andaman Administration had made a proposal to the State Nursing Council, Madras, to recognise the training proposed to be imparted to Nursing personnel. The State Nursing Council did not agree to this. The Andaman Administration therefore, approached the Indian Nursing Council for the recognition of the proposed course. The Indian Nursing Council have advised that the Administration should set up their own Examination Board and submit a formal request for its recognition by the Council along with the syllabus. Accordingly the syllabus is being formulated by the Andaman Administration on the basis of the suggestions of the Indian Nursing Council.

Release of Foreign Exchange to Students Abroad

721. Shri Baburao Patel: Will the Minister of Finance be pleased to state:

(a) the amount of foreign exchange released every year for the purposes of giving education in England to the two sons of the Prime Minister;

(b) whether similar facility is provided to other students in the country and to what extent; and

(c) if not, the reasons therefor?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Foreign exchange, as indicated below, was released to the two sons of the Prime Minister for the purposes of education in England:—

Elder son:

Academic year	Exchange released
1961-62 . . .	£ 675 including £ 75 for initial equipment
1962-63 . . .	£ 650 including for fees
1963-64 . . .	£ 663.5 Do.
1964-65 . . .	£ 658 Do.
1965-66 . . .	£ 600 Do.

He returned to India at the end of this period.

Younger Son:

1964-65 . . .	£ 300 per annum to supplement his stipend.
1965-66 . . .	
1966-67 . . .	

(He is doing a five year apprenticeship course).

(b) Yes Sir; to the same extent.

(c) Does not arise.

Marriageable Age

722. Shri N. K. Somani:

Shri D. S. Patil:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government are aware of the widespread breach of law in respect of minimum age of marriage in India;

(b) in view of its direct effect on the population pressure, what steps are under contemplation, if any, to strictly enforce the law; and

(c) whether expeditious steps are being taken to raise the minimum marriageable age of boys and girls in view of its utmost desirability in the present circumstances?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar):

(a) and (b). The relevant laws are administered by the State Governments. It is, however, learnt that in most of the cases where the breach

of the laws is reported, prosecutions are launched.

(c) Yes. The proposal to raise the minimum age of consent and marriage for boys and girls is under consideration.

Unit Trusts

723. Shri Sarjoo Pandey:
Shri Eswara Reddy:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the holders of the Income Distribution warrant for the year ending 30th June, 1966 under "Unit Trust of India" are required to discharge the warrant within six months of the date of issue; and

(b) if so, the steps Government propose to take to extend the time-limit of six months for those who have not cashed the warrant by depositing in the bank?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes.

(b) The dividend warrant will be revalidated for payment for a further period of six months, as a matter of course, by the Unit Trust of India on presentation by the unit holder. No action is, therefore, called for from the Government in this regard.

Dearness Allowance for the Employees of the Hindustan Housing Factory, New Delhi

724. Shri Bal Raj Madhok: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government have accepted in principle that the workers in the Hindustan Housing Factory, New Delhi will get the same facilities in respect of pay etc. which are permissible to the employees of the Central Government; and

(b) if so, the reasons for not giving them the benefit of latest Dearness Allowance increase given to the Central Government Employees?

The Deputy Minister in the Ministry of Works Housing and Supply (Shri Iqbal Singh): (a) No.

(b) Does not arise.

भारत में सिंचाई की स्थिति के बारे में इजराइल की विशेषज्ञ की रिपोर्ट

725. श्री एबी राय :
श्री नयू सिन्घे :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कुछ समय पहले इजराइल के सिंचाई विशेषज्ञों से भारत में सिंचाई की स्थिति के बारे में कोई रिपोर्ट मिली है ;

(ख) यदि हाँ, तो इन रिपोर्टों की मुख्य बातें क्या हैं ; और

(ग) क्या सरकार इस रिपोर्टों की एक प्रति सभा पटल पर रखेगी ?

सिंचाई और विद्युत् मंत्री (डा० कु० न० राय) : (क) अक्टूबर 1961 में, इजराइल के निवासी श्री बाबू तथा कृषि संस्था के विशेषज्ञ श्री मोशे राम से एक रिपोर्ट प्राप्त हुई थी जो कि बिहार में सिंचाई के लिए जल के ठीक उपयोग की समस्या से सम्बन्धित थी।

(ख) इस रिपोर्टों की मुख्य बातें निम्नलिखित हैं :-

(1) बिहार में सिंचाई को एक आवश्यकता समझना चाहिये जो मुख्य रूप से अर्धवर्षिक अथवा प्रतिवर्षिक वर्षापात की पूरक के रूप में हो।

(2) जमीन और पानी के ठीक उपयोग को उत्साहित करने